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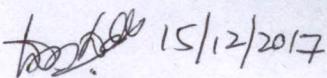
**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

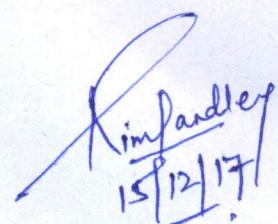
T.P No.20/2016
C.P No. 59/2004

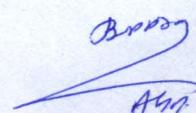
**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th December 2017, 10.30 A.M

Name of the Company		Rio Tinto Minerals Development Ltd.-Vs-Rio Tinto Orissa Mining Ltd & Ors.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. ROBIN R. DAVID, Advocate Petitioner  15/12/2017

2. MR. RAJ KUMAR MEHTA, ADVOCATE
MS. HIMANISHI ANDLEY, ADVOCATE
MS. ARYAA CHATTERJEE, ADVOCATE  RESPONDENT
No. 2
(OMC)

3. MR. BISHNU PRASAD PRADHAN
ADDL. GOV. ADVOCATE
STATE OF ODISSA -  RESPONDENT-3

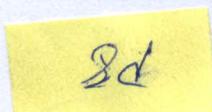
15/12/2017

ORDER

Ld. Counsel for the petitioner and the respondent nos. 2 and 3 are present.

Pleadings are complete. Both the parties are directed to file written submissions within 3 weeks from today with a copy in advance to the opposite party(ies).

List it on 23/02/2018 for hearing.

 (Jinan K.R.)
Member (J)

 (V.P. Singh)
Member (J)